

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

vs

M/s Shekar Resorts Ltd. & Ors.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 07.06.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Mr. H.P.Bhardwaj, Advocate

For the Respondents

: Mr. K.G.Verma, Mr. Yogesh Rathi, Advocates

ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner represents that vide diary No. 3178 dated 05.06.2018 certain additional documents have been filed. Learned counsel for the Corporate Debtor represents a copy of the same as such is not available even though learned counsel for the petitioner represents it has been duly dispatched by speed post. Opportunity is given to the learned counsel for the Corporate Debtor to file its objections if any to the documents which has been filed vide diary No. 3178 as above mentioned. Post the matter on 17.07.2018. Corporate Debtor to proceed with matter on the next date of hearing without fail. Any request for adjournment or Passover will not be entertained.

— Sd —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
07.06.2018

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)